

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 28.03. 2013**

The meeting No.51/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 28.03.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, Dy. DGFT	DGFT
2.	Shri V.K. Kohli, Deputy Director	R.O. TC, Noida
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.50/AM-13, dated 21.03.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 21.03.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.51/AM-13 dated 28.03.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 51/84-ALC3/2012

**MEETING DATE** : 28.03.2013

	<b>Case No.:15/43/84-ALC3/2012</b>	Party Name: SRI ANUSRI GARMENTS (P) LTD	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status:</b> <b>Deferred</b>
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1	HQ File :01/84/050/00401/AM13/	RLA File :05/24/040/00372/AM13/	Lic.No/Date:0510342104 01.01.2013	Defer Date: 18.04.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 18.04.2013.				

2

Case No.:8/43/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Approved	
HQ File :01/84/050/00394/AM13/	RLA File :05/24/040/00379/AM13/	Lic.No/Date:0510342710 08.01.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide U.O.No.37(5)/124/2012-13/Hos. dated 26.03.2013 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Coat with belt made of 100% Polyester printed woven fabric, GSM-110+/-10%, Style:TL278228MI	770 Nos.	100% Polyester printed woven fabric, GSM-110+/-10%	4.40 Sq. meter per piece
2.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-110+/-10%, Style:TL278274MI	2767 Nos.	100% Polyester dyed woven fabric, GSM-110+/-10%	2.40 Sq. meter per piece
3.	Ladies Skirt made of 100% Polyester dyed woven fabric, GSM-110+/-10%, Style:TL278237MI	1182 Nos.	100% Polyester dyed woven fabric, GSM-110+/-10%	1.50 Sq. meter per piece

4.	Ladies Blouse made of 100% Polyester dyed woven fabric, GSM-110+/-10%, Style:TL279531MI	939 Nos.	100% Polyester dyed woven fabric, GSM-110+/-10%	Not recommended as the applicant firm has not provided CAD/CAM, measurement & sketch of export product. The case stands for re-listing of 25.4.13.
5.	Ladies Coat made of 100% Polyester dyed woven fabric, GSM-110+/-10%, Style:TL278225MI	1042 Nos.	100% Polyester dyed woven fabric, GSM-110+/-10%	2.30 Sq. meter per piece
6.	Ladies Coat made of 100% Polyester dyed woven fabric, GSM-110+/-10%, Style:TL277014MI	1750 Nos.	100% Polyester dyed woven fabric, GSM-110+/-10%	3.02 Sq. meter per piece
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				

3	<b>Case No.:20/47/84-ALC3/2012</b>	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00451/AM13/	RLA File :03/95/040/00786/AM13/	Lic.No/Date:0310720373 11.01.2013	Defer Date: 25.04.2013
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical &amp; Petro-Chemical, Ministry of Chemical &amp; Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 25.04.2013.</p>			

4	<b>Case No.:10/51/84-ALC3/2012</b>	Party Name: SADHANA FASHIONS	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status:</b> <b>Approved</b>									
	HQ File :01/84/050/00485/AM13/	RLA File :33/24/040/00013/AM13/	Lic.No/Date:3310025132 21.01.2013										
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies S-XL Ballerina</td><td>10,00,000 Pair</td><td>Shoe Outsole TRP with fabric</td><td>10,00,000 Pair</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies S-XL Ballerina	10,00,000 Pair	Shoe Outsole TRP with fabric
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies S-XL Ballerina	10,00,000 Pair	Shoe Outsole TRP with fabric	10,00,000 Pair									

5	<b>Case No.:6/47/84-ALC3/2012</b>	Party Name: GAURAV INTERNATIONAL	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status:</b> <b>Approved</b>														
	HQ File :01/84/050/00437/AM13/	RLA File :05/23/040/00443/AM13/	Lic.No/Date:0510344100 24.01.2013															
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide U.O.No.37(5)/131/2012-13/Hos. dated 26.03.2013 as detailed below:-																	
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Top made of 100% Polyester printed woven fabric, GSM-122+/-10% &amp; 100% Polyester dyed woven fabric,</td><td>12, 450 Nos.</td><td>100% Polyester printed woven fabric, GSM-122+/-10%</td><td>1.03 Sq. meter per piece</td></tr> <tr> <td></td><td></td><td></td><td>100% Polyester dyed</td><td>0.21 Sq. meter</td></tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Top made of 100% Polyester printed woven fabric, GSM-122+/-10% & 100% Polyester dyed woven fabric,	12, 450 Nos.	100% Polyester printed woven fabric, GSM-122+/-10%	1.03 Sq. meter per piece				100% Polyester dyed
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Ladies Top made of 100% Polyester printed woven fabric, GSM-122+/-10% & 100% Polyester dyed woven fabric,	12, 450 Nos.	100% Polyester printed woven fabric, GSM-122+/-10%	1.03 Sq. meter per piece														
			100% Polyester dyed	0.21 Sq. meter														

	GSM-88+/-10%, Style:303021		woven fabric, GSM-88+/-10%	per piece
2.	Ladies Top made of 100% Cotton printed woven fabric, GSM-45+/-10%, Style:320188	500 Nos.	100% Cotton printed woven fabric, GSM-45+/-10%	4.70 Sq. meter per piece
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				

6	<b>Case No.:18/47/84-ALC3/2012</b>	Party Name: UMASREE TEXPLAST PVT. LTD.,	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00449/AM13/	RLA File :08/24/040/00369/AM13/	Lic.No/Date:0810117881 28.01.2013	Defer Date: 18.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 18.04.2013.			

7	<b>Case No.:21/47/84-ALC3/2012</b>	Party Name: MARUDHAR TANCHEM PVT. LTD,	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00452/AM13/	RLA File :04/24/040/00228/AM13/	Lic.No/Date:0410142947 29.01.2013	Defer Date: 18.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 18.04.2013.			

8	Case No.:10/47/84-ALC3/2012	Party Name: RANIKA EXPORTS DESIGN	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Approved									
	HQ File :01/84/050/00441/AM13/	RLA File :05/24/040/00413/AM13/	Lic.No/Date:0510344632 01.02.2013										
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide U.O.No.37(5)/132/2012-13/Hos. dated 26.03.2013 as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Cotton Bag lining with Polyester &amp; finish with PU Leather (Thickness-0.728mm), GSM-3.65+/- 10%</td><td>1,40,000 Nos.</td><td>PU Leather (Thickness-0.728mm), GSM-3.65+/- 10% (1600 Kgs.)</td><td>0.029 Sq. meter per piece</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Cotton Bag lining with Polyester & finish with PU Leather (Thickness-0.728mm), GSM-3.65+/- 10%	1,40,000 Nos.	PU Leather (Thickness-0.728mm), GSM-3.65+/- 10% (1600 Kgs.)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Cotton Bag lining with Polyester & finish with PU Leather (Thickness-0.728mm), GSM-3.65+/- 10%	1,40,000 Nos.	PU Leather (Thickness-0.728mm), GSM-3.65+/- 10% (1600 Kgs.)	0.029 Sq. meter per piece									

Case No.:16/47/84-ALC3/2012	Party Name: ARVIND LIMITED	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Approved
HQ File :01/84/050/00447/AM13/	RLA File :08/24/040/00381/AM13/	Lic.No/Date:0810118225 06.02.2013	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

9	case as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Fabrics made from Manmade yarn and Cotton	40,000 Kgs.	Manmade yarn	33,600 Kgs. (including 5% wastage)
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

10	Case No.:17/47/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: <b>Deferred</b>
	HQ File :01/84/050/00448/AM13/	RLA File :08/24/040/00384/AM13/	Lic.No/Date:0810118227 06.02.2013	Defer Date: 04.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 04.04.2013 for personal hearing.			

11

Case No.:3/51/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Approved	
HQ File :01/84/050/00478/AM13/	RLA File :05/24/040/00417/AM13/	Lic.No/Date:0510345899 13.02.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress in 100% Polyester Knit fabric (for bottom), GSM-37+/- 10% and lining in 100% Polyester	20,178 Nos.	100% Polyester Knit fabric, GSM-37+/- 10%	58,430 Sq. Meter
			100% Polyester solid	18,105 Sq.

	solid dyed woven fabric, GSM-70+/-10% with indigenous upper body knit fabrics		dyed woven fabric, GSM-70+/-10%	Meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

12	<b>Case No.:</b> 6/51/84-ALC3/2012	Party Name: BHARAT TISSUS PVT. LTD	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00481/AM13/	RLA File :07/24/040/00483/AM13/	Lic.No/Date:0710093699 13.02.2013	Defer Date: 25.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart & sketch of the each export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 25.04.2013.			

13

Case No.:8/51/84-ALC3/2012	Party Name: FIBRE WORLD	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Approved	
HQ File :01/84/050/00483/AM13/	RLA File :10/24/040/00077/AM13/	Lic.No/Date:1010052529 14.02.2013	Defer Date:	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Backed Coir Mats/ Matting in various sizes Mats	97,088 Sq. meter	Relevant PVC backed Coir Matting in roll form rolls	1,00,000 Sq. meter.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				



14	<b>Case No.:14/51/84-ALC3/2012</b>	Party Name: MARUDHAR TANCHEM PVT. LTD,	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00489/AM13/	RLA File :04/24/040/00262/AM13/	Lic.No/Date:0410143431 18.02.2013	Defer Date: 25.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has given GSM of fabrics of export product in wide variation ranging from 240-300, whereas the Committee allow 10% (+/-) variation in GSM. The GSM should clearly indicate quantity-wise. Applicant firm has also not given justification for use of 100 grams Eva Powder per Sq. meter of export fabric. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details alongwith small piece of sample of export product for consideration of the proposal. The case stands for re-listing on 25.04.2013.			

15

Case No.:7/51/84-ALC3/2012	Party Name: COCO FIBRE TEX	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Approved	
HQ File :01/84/050/00482/AM13/	RLA File :10/24/040/00067/AM13/	Lic.No/Date:1010052570 19.02.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC Backed Coir Mats/ Matting in various sizes Mats	14,564 Sq. meter	Relevant PVC backed Coir Matting in roll form rolls	15,000 Sq. meter.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

16	<b>Case No.:2/51/84-ALC3/2012</b>	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00477/AM13/	RLA File :30/24/040/00056/AM13/	Lic.No/Date:3010092141 21.02.2013	Defer Date: 11.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier similar decision of the applicant firm. The case stands for re-listing on 11.04.2013.			

17	<b>Case No.:7/48/84-ALC3/2012</b>	Party Name: UNITEX APPARELS PVT LTD.,	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00460/AM13/	RLA File :07/24/040/00497/AM13/	Lic.No/Date:0710093962 27.02.2013	Defer Date: 25.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 25.04.2013.			

18	<b>Case No.:11/51/84-ALC3/2012</b>	Party Name: HIGH PERFORMANCE TEXTILES PVT.LTD.	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00486/AM13/	RLA File :33/24/040/00015/AM13/	Lic.No/Date:3310025566 27.02.2013	Defer Date: 25.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided net content of each import item in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 25.04.2013.			

	<b>Case No.:4/51/84-ALC3/2012</b>	Party Name: PEARL APPARELS	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00479/AM13/	RLA File :05/24/040/00447/AM13/	Lic.No/Date:0510348167	Defer Date:

19			05.03.2013	25.04.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.04.2013.				

20	<b>Case No.:5/51/84-ALC3/2012</b>	Party Name: ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00480/AM13/	RLA File :02/24/040/00192/AM13/	Lic.No/Date:0210187267 07.03.2013	Defer Date: 25.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided sketch, measurement chart and CAD/CAM of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 25.04.2013.			

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Case No.:13/51/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Approved	
HQ File :01/84/050/00488/AM13/	RLA File :05/24/040/00463/AM13/	Lic.No/Date:0510348482 07.03.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infants Skirt double layer made of 100% Nylon net dyed knitted fabric, GSM-17+/-10% with 100% Polyester dyed woven fabric, GSM-52+/-10% (as lining), Style:33242	55 Nos.	100% Nylon net dyed knitted fabric, GSM-17+/-10%	1.530 Kgs.
			100% Polyester dyed woven fabric, GSM-52+/-10%	39 Sq. Meter

2.	Girls Skirt double layer made of 100% Nylon net dyed knitted fabric, GSM-17+/-10% with 100% Polyester dyed woven fabric, GSM-52+/-10% (as lining), Style:33242	915 Nos.	100% Nylon net dyed knitted fabric, GSM-17+/-10%	30.500 Kgs.
			100% Polyester dyed woven fabric, GSM-52+/-10%	824 Sq. Meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:12/51/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Approved	
HQ File :01/84/050/00487/AM13/	RLA File :05/24/040/00468/AM13/	Lic.No/Date:0510348607 08.03.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 65% Cotton 33% Polyester 2% Spandex dyed knitted fabric, GSM-187+/-10%, Style: HL280252MI/HL280834MI	3150 Nos.	65% Cotton 33% Polyester 2% Spandex dyed knitted fabric, GSM-187+/-10%	754 Kgs.
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:1/51/84-ALC3/2012	Party Name: KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Approved
HQ File :01/84/050/00476/AM13/	RLA File :02/24/040/00191/AM13/	Lic.No/Date:0210187335	

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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Coated Fabric (Technical textiles for Industrial use)- 9962 Kgs.	39,689 Meter	High Tenacity Polyester Filament yarn 550 DTEX/96F AA Grade or 555 DTEX/96F Grade	10,560 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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<b>Case No.:9/51/84-ALC3/2012</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:51/84-ALC3/2012 28.03.2013	<b>Status: Deferred</b>
HQ File :01/84/050/00484/AM13/	RLA File :35/24/040/00024/AM13/	Lic.No/Date:3510040463 14.03.2013	Defer Date: 11.04.2013
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier similar decision of the applicant firm. The case stands for re-listing on 11.04.2013.			

## MANUAL AGENDA CASE

(25)

Case No.820	M/s Richa & Co., New Delhi
NC 51/AM-13, dt. 28.03.2013	File No.01/84/50/393/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510341044 dated 17.12.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager-Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the

Committee. After hearing the details of the case, the Committee, after deliberations, decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style:C303040534	210 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	357 Sq. Meter (@ 1.70 sq, meter per piece)
			100% Polyester dyed woven fabric, GSM-85+/-10%	231 Sq. Meter (@ 1.10 sq, meter per piece)
2.	Ladies Blouse made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style:C303053531	150 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	285 Sq. Meter (@ 1.90 sq, meter per piece)
			100% Polyester dyed woven fabric, GSM-85+/-10%	182 Sq. Meter (@ 1.21 sq, meter per piece)
3.	Ladies Dress made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style No. C303619534	440 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	1144 Sq. Meter
			100% Polyester dyed woven fabric, GSM-85+/-10%	748 Sq. Meter
4.	Ladies Dress made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style No. C304558531	230 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	805 Sq. Meter
			100% Polyester dyed woven fabric, GSM-85+/-10%	552 Sq. Meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.821	M/s Richa & Co., New Delhi
NC 51/AM-13, dt. 28.03.2013	File No.01/84/50/242/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510335623 dated 25.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager-Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee, as per sample, measurement chart & CAD/CAM & after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies' Dress made of 100% Silk dyed woven fabric, GSM-43+/-10% (as shell) with 100% Polyester dyed woven fabric (as lining), GSM-85+/-10%, Style: C211619531	385 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	1213 Sq. meter
			100% Polyester dyed woven fabric, GSM-85+/-10%	578 Sq. meter (@ 1.50 Sq. meter per piece)
2.	Ladies' Skirt made of 100% Silk dyed woven fabric, GSM-43+/-10% (as shell) with 100% Polyester dyed woven fabric, GSM-85+/-10 (as lining) & 100% Silk Organza dyed woven fabric, GSM-24+/-10% (as lining), Style: C210379630	245 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	552 Sq. meter
			100% Polyester dyed woven fabric, GSM-85+/-10	331 Sq. meter
			100% Silk Organza dyed woven fabric,	363 Sq. meter



			GSM-24+/-10%	
3.	Ladies' Top made of 100% Silk dyed woven fabric, GSM-43+/-10% (as shell) with 100% Polyester dyed woven fabric, GSM-85+/-10% (as lining) Style: C210003531	390 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%, 100% Polyester dyed woven fabric, GSM-85+/-10%,	624 Sq. meter (@ 1.60 Sq. meter per piece) 328 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.822	M/s Gaurav International, Gurgaon
NC 51/AM-13, dt. 28.03.2013	File No.01/84/50/357/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510339395 dated 23.11.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager-Operations on behalf of the firm. Mr. Dinesh Raheja presented the sample and requested for enhancement of quantity of import item No.2 of the export product No.1 from 1990 Sq. meter (@ 2.50 sq. meter per piece) to 2706.40 Sq. meter (@ 3.40 sq. meter per piece) in this case. After hearing the details of the case, the Committee, as per sample & after deliberations decided to enhance the quantity of import item No.2 of the export product No.1 from 1990 Sq. meter (@ 2.50 sq. meter per piece) to 2706 Sq. meter (@ 3.40 sq. meter per piece) in this case.

(28)

Case No.823	M/s Gaurav International, Gurgaon
NC 51/AM-13, dt. 28.03.2013	File No.01/84/162/584/AM-13/DES-V
Redemption of Advance Authorization No.0510288059 dated 13.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager-Operations on behalf of the firm. Mr. Dinesh Raheja explained the details of the case before the Committee. After hearing the details of the case, the Committee, after deliberations advised the representative of the applicant firm to approach R.A. for



examination of their case as per Public Notice No.52(RE:2007)/2004-2009, dated 27.09.2007.

(29)

Case No.824	M/s Gaurav International, Gurgaon
NC 51/AM-13, dt. 28.03.2013	File No.01/84/50/358/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510339820 dated 30.11.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager-Operations on behalf of the firm. Mr. Dinesh Raheja presented the sample and requested for enhancement of quantity of import item of the export product from 1340 Sq. meter (@ 4.00 sq. meter per piece) to 2144 Sq. meter (@ 6.40 sq. meter per piece) in this case. After hearing the details of the case, the Committee, as per sample & after deliberations decided to enhance the quantity of import item of the export product from 1340.00 Sq. meter (@ 4.00 sq. meter per piece) to 1759 Sq. meter (@ 5.25 sq. meter per piece) in this case.

(30)

Case No.825	M/s Jiwanram Sheoduttarai Industries Pvt. Ltd., Kolkata
NC 51/AM-13, dt. 28.03.2013	File No.01/84/162/333/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0210178904 dated 25.06.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 18.04.2013.

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